

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:2186  
ANSWERED ON:27.03.2012  
APPELLATE AUTHORITY FOR ARMS LICENCES  
Argal Shri Ashok;Singh Shri Yashvir

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) the appellate authority for filing an appeal against refusal by a State Government for extension of the validity of arms licence of any applicant throughout India or to any other State alongwith the details thereof;
- (b) whether the Government has received complaints from Members of Parliament for irregularities in extending the validity of arms licences;
- (c) if so, the details thereof; and
- (d) the action taken against the guilty officials so far?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a): There is no appellate authority prescribed in the Arms Rules, 1962, to whom an appeal against refusal by a State Government for extension of the validity of arms licence of any applicant throughout India or to any other State may be made. Moreover, provision under Section 18 (1) of the Arms Act, 1959 stipulates that no appeal shall lie against any order made by or under the direction of the government.
- (b) to (d): Representations from some Members of Parliament against rejection of all India validity applications have been received, as also some suggestions for changes in certain provisions of Arms Act/Arms Rules have been reviewed. Examination of such representations is under process.